

Title: Need to amend the Forest Act, 1980 in order to provide Telephone and electric connections in the tribal areas of Maharashtra.

श्री हरीभाऊ शंकर महाले (मालेगांव) : महाराष्ट्र विधान सभा के विधायक, श्री केसरी पाडवी पिछले दस दिनों से जन्तर-मन्तर रोड पर धरने पर बैठे हुए हैं। भारत सरकार के 1980 के कानून के अनुसार अनुसूचित जनजाति और आदिमजाति क्षेत्र में टेलीफोन और बिजली की सुविधा नहीं है। सड़कें नहीं बनती हैं। सभी विभागों द्वारा काम नहीं हो रहा है। मैं आपके माध्यम से कहना चाहता हूँ कि फाँस्ट कानून में ढिलाई करके सुविधायें देने की व्यवस्था करें।

MR. DEPUTY-SPEAKER: Shri Ponnuswamy, you have not given the notice. But the matter of disinvestment in Neyveli Lignite Corporation pertains to your area. Therefore, I am allowing you to associate yourself with Shri Vaiko. That is sufficient.

SHRI E. PONNUSWAMY (CHIDAMBARAM): Sir, kindly give me two minutes.

MR. DEPUTY-SPEAKER: No, that is not possible. So many Members are there.

SHRI T.M. SELVAGANPATHI (SALEM): Sir, we would also like to associate ourselves with this issue.

MR. DEPUTY-SPEAKER: All are allowed to associate with the issue of NLC....(*Interruptions*)

MR. DEPUTY-SPEAKER: Shri Ponnuswamy, if you were feeling it so strongly, you would have given notice. Even then I have given you permission. You satisfy yourself with that. You give notice tomorrow. Now Shri Kuppusami.